("SEL"/"TARGET COMPANY"/"TC") (Corporate Identification No. L45202MH1982PLC026737)

Registered Office: 415-416, Arun Chambers, 4<sup>th</sup> Floor, Tardeo Road, Mumbai - 400034, Maharashtra;

Phone No.: +91-22-66627383/66627384/49713666; Email id: sitaenterprisesItd@yahoo.com; info@sitaenterprises.com; Website: www.sitaenterprises.com

## CASH OFFER FOR ACQUISITION OF EQUITY SHARES FROM SHAREHOLDERS

OPEN OFFER FOR ACQUISITION OF UPTO 7,50,000 (SEVEN LACS FIFTY THOUSAND) FULLY PAID-UP EQUITY SHARES OF FACE VALUE OF RS. 10/- EACH ("EQUITY SHARES") CONSTITUTING 25.00%\* OF THE VOTING SHARE CAPITAL OF SEL, FROM THE PUBLIC SHAREHOLDERS OF SEL BY MR. JITENDRA RASIKLAL SANGHAVI (HEREINAFTER REFERRED TO AS THE "ACQUIRER") PURSUANT TO AND IN ACCORDANCE WITH REGULATION 3 (1) AND REGULATION 4 READ WITH OTHER APPLICABLE PROVISIONS OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AS AMENDED ("SEBI (SAST) REGULATIONS") 2. The Acquirer has adequate resources to meet the financial requirements of the Open Offer. No funds are

\*As per the SEBI (SAST) Regulations, the Open Offer under Regulations 3(1) & 4 is required to be given for at least 26.00% of the voting share capital of the Target Company. However, the shareholding of the Public Shareholders as on date of the Public Announcement is 25.00% and therefore the Offer represent 25.00% of the voting share capital of the

This detailed public statement ("DPS") is being issued by M/s. Navigant Corporate Advisors Limited, the Manager to the Offer ("Manager"), for and on behalf of the Acquirer, in compliance with Regulation 13 (4) and other applicable Regulations of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto ("SEBI (SAST) Regulations, 2011"), pursuant to the Public Announcement (PA) filed on December 24, 2024 with the BSE Limited, Securities and Exchange Board of India ("SEBI") and Target Company, in terms of Regulation 3 (1), Regulation 4 read with regulation 15(1) and regulation 13 (1) of the SEBI (SAST) Regulations Definitions

"Equity Shares" means the fully paid -up equity shares of the Target Company of face value of Rs.10/- (Rupees Ten Only) Each

"Offer" or "Open Offer" means the open offer for acquisition up to 7.50.000 (Seven Lacs Fifty Thousand) Equity Shares representing 25.00% of the Fully Paid-up Equity Share Capital.

"Offer Price" means Rs. 90.00/- (Rupee Ninety Only) Per Share.

"**SPA" or "Agreement"** has the meaning described to such term in Part II (Background of the Offer).

"Voting Share Capital" means total voting equity capital of the Target Company on a fully diluted basis expected as of tenth (10th) working day from the closure of the tendering period of the Offer.

ACQUIRER, SELLERS, TARGET COMPANY AND OFFER:

### (A) INFORMATION ABOUT ACQUIRER: Acquirer: Mr. Jitendra Rasiklal Sanghavi:

### Mr. Jitendra Rasiklal Sanghavi S/o Mr. Rasiklal Premji Sanghavi, is a 47 years old Resident Indian currently

- residing at A-2302, Kanakia Levels, Opp Passport Office, Ranisati Marg, Malad East, Mumbai-400097, Tel. No. +91- 9833726205; Email: jitusanghavi@gmail.com; He is qualified Chartered Accountant and member of Institute of Chartered Accountants of India, He has not changed / altered his name at any point of
- Acquirer carries a valid passport of Republic of India and also holds a Permanent Account Number (PAN) (APSPS9787H). Acquirer is having experience of over 14 years in the field of Equity Capital Market as well as good understanding of Indian Stock Market including equity, derivatives, bonds mutual fund and other financial instruments Acquirer does not belong to any group.
- CA Aksay Parmar (Membership No. 174391), Proprietor of A. V. Parmar & Associates, Chartered Accountants, (Firm Registration Number 143428W) having office located at Office No. 2, 1st Floor, Shubh Laxmi Shopping Centre, Above Samrat Jewellers, Rani Sati Marg, Malad East, Mumbai – 400097; Email: caakshayparmar@gmail.com; Telephone No.: +91 9892266689; vide certificate dated December 24 2024 has certified that Net Worth of Acquirer is Rs. 5,455.98 Lacs (UDIN: 24174391BKFCRA1543).
- Acquirer does not hold any shares of Target Company as on the date of the PA and DPS. However, he has agreed to buy 21,00,000 Equity Shares by way of Share Purchase Agreement ("SPA"). As on the date of this DPS, Acquirer does not have any interest in Target Company, save and except the
- proposed shareholding to be acquired in the Target Company pursuant to SPA/Agreement. Acquirer hereby confirms and declares that he is not declared as 'Fraudulent Borrower' by the lending banks or financial institution or consortium, in terms of RBI master circular dated July 01, 2016 The Equity Shares tendered in this offer will be acquired by Acquirer only and there is no person acting in

### concert with Acquirer in this Open Offer (B) UNDERTAKING/CONFIRMATION BY THE ACQUIRER The Acquirer undertakes that if he acquire any Equity Shares of the Target Company during the Offer Period,

- he will inform the Stock Exchange and the Target Company within 24 hours of such acquisitions and he will not acquire any Equity Shares of the Target Company during the period between three working days prior to the commencement of the Tendering Period ("TP") and until the closure of the TP in accordance with Regulation 18(6) of the Regulations
- The Acquirer has not been prohibited by SEBI from dealing in securities in terms of directions issued under section 11B of the SEBI Act, as amended or under any other regulations made under the SEBI Act.
- The Acquirer has undertaken that he will not sell the Equity Shares of the Target Company, if any held by him during the Offer Period in terms of Regulation 25(4) of the Takeover Regulations

# (C) DETAILS OF SELLING SHAREHOLDERS (THE SELLERS):

Name of Sellers	Part of the Promoter			Details of shares / voting rights held Selling Shareholders		
Name of Seners	Address of Sellers	Promoter Group	Pre-Trans	Pre-Transaction Post Transa		insaction
		(Yes / No)	Number	%	Number	%
Ashok Tulsyan HUF (Seller-1)	415-416 Arun Chambers, Tardeo Road, Mumbai - 400034.	Yes	6,00,000	20.00%	Nil	Nil
Ashok Kumar Tulsyan (Seller-2)	A-2202, Chaitanya Towers, Appasaheb Marathe Marg, Prabhadevi, Mumbai- 400025.	Yes	1,57,600	5.25%	57,998	1.93%
Bombay Mercantile & Leasing Company Limited (Seller-3)	415-416 Arun Chambers, Tardeo Road, Mumbai - 400034.	Yes	10,25,398	34.18%	Nil	Nil
SAAS Commerce LLP (Seller-4)	415-416 Arun Chambers, Tardeo Road, Mumbai - 400034.	Yes	3,75,000	12.50%	Nil	Nil
	Total		21,57,998	71.93%	57,998	1.93%

2. The Sellers have confirmed that they are not been prohibited by SEBI from dealing in securities in terms of directions issued under section 11B of the SEBI Act, as amended or under any other regulations made under the SEBI Act.

# (D) INFORMATION ABOUT THE TARGET COMPANY:

- 1. Sita Enterprises Limited ("SEL" / "Target Company") was originally incorporated on 22<sup>nd</sup> March, 1982 under the Companies act 1956 in the name and style of "Goyal Development & Investment Services Private Limited" and registered with the Registrar of Companies, at Maharashtra. The name was change to "Sita Developments Private Limited" and fresh certificate consequent to change of name was issued by Registrar of Companies, Maharashtra, on 11th May, 1988, Further, the Company converted into Public Limited Company and name of the Company was changed to Sita Developments Limited vide certificate of change of name under Companies Act, 1956 issued on 06th September, 1993 by Registrar of Companies, Maharashtra. Further, name of the Target Company was changed to its current name Sita Enterprises Limited and fresh certificate consequent to change of name was issued by Registrar of Companies, Maharashtra, on 10th January, 1994. The corporate identification number (CIN) of the Target Company is L45202MH1982PLC026737. The Registered office of Target Company is presently situated at 415-416, Arun Chambers, 4th Floor, Tardeo Road, Mumbai - 400034, Maharashtra. Phone No.: +91-22-66627383/66627384/49713666; Email id: sitaenterprisesItd@yahoo.com; Website: www.sitaenterprises.com.
- 2. The Authorised Capital of SEL is Rs. 300.00 Lacs divided into 30,00,000 Equity Shares of Face Value of Rs. 10/- each. The Issued, Subscribed and Paid-up capital of SEL is Rs. 300.00 Lacs divided into 30,00,000 Equity Shares of Face Value of Rs. 10/- each
- 3. Target Company has established its connectivity with both the National Securities Depository Limited and Central Depository Services (India) Limited. The ISIN of SEL is INE579D01019.
- 4. The said company is a Non- Banking Finance Company (NBFC) registered with Reserve Bank of India Registration No. B-13.01584 as a non-deposit taking NBFC under the Base Category as per RBI quidelines. It is classified as an Investment and Credit Company (NBFC-ICC) in the Base Layer Category as per RBI guidelines. The Company is primarily engaged in Investments in shares, securities, mutual and other funds, properties and financing through loans.
- 5. As on date, the Target Company does not have any partly paid-up equity shares. There are no outstanding warrants or options or similar instruments, convertible into Equity Shares at a later stage. No shares are subject to any lock in obligations.
- 6. The entire present and paid -up Equity Shares of the Target Company is currently listed on BSE Limited.
- 7. The entire present and paid-up Equity Shares of the Target Company is currently listed with Bombay Stock Exchange Limited ("BSE Limited") having scrip code 512589 and id is SITAENT respectively. The Equity Shares of Target Company are frequently traded on BSE in terms of Regulation 2 (1) (j) of the Takeover
- 8. The Company has complied with the requirements of the Listing Agreement with BSE and as on date no penal action has been initiated by the BSE.
- 9. Financial Information of SEL for half year ended September 30, 2024 and financial years ended March 31 2024, March 31, 2023 and March 31, 2022

(Rs. in L				
Particulars	Half Year ended 30.09.2024 (Unaudited)	Year ended 31.03.2024 (Audited)	Year ended 31.03.2023 (Audited)	Year ended 31.03.2022 (Audited)
Total Revenue	165.75	317.11	68.18	102.75
Net Income i.e. Profit/(loss) after tax	131.93	281.59	42.61	59.89
EPS	4.40	9.39	1.42	2.00
Net worth /Shareholders' Funds	1567.77	1435.84	1154.25	1111.64

10. As on the date of PA and DPS, the composition of Board of Directors of Target Company is as follows.

Name	Designation	DIN	Date of appointment in Target Company
Mr. Ashok Tulsyan	Whole Time Director	00353156	16/01/1989
Mrs. Sanju Ashok Tulsyan	Director	00659808	20/12/1993
Ms. Sneha Ashok Tulsyan	Director	01686490	28/09/2018
Mr. Mukesh Saraswat	Non-Executive- Independent Director	05340062	23/08/2018
Mr. Girish Kumar Joshi	Non-Executive- Independent Director	09659780	27/09/2024
DETAIL O OF THE OFFED.			

E) <u>DETAILS OF THE OFFER:</u> 1. The Acquirer has made the Offer in accordance with the Regulation 3(1) and 4 of the Takeover Regulations vide the PA dated December 24, 2024 to all the public shareholders of the Target Company for the acquisition of up to 7,50,000 (Seven Lacs Fifty Thousand) Equity Shares ("Open Offer Shares") of the face value of Rs. 10/- each representing 25.00% of the Fully Paid -up Equity Share Capital of the

- Target Company at the "Offer Price" of Rs. 90.00/- (Rupee Ninety Only) per Equity Share payable in "Cash" and subject to the terms and conditions set out in the DPS and the Letter of Offer ("LOF")
- 2. The Offer is being made to all the Shareholders of the Target Company except the Acquirer, existing promoters & promoter group and the Sellers. The Equity Shares of the Target Company under the Offer will be acquired by Acquirer as fully paid-up, free from any lien, charges and encumbrances and together with the rights attached thereto, including all rights to dividend, bonus and rights offer declared
- 3. The Offer is neither conditional upon any minimum level of acceptance in terms of Regulation 19(1) of the Takeover Regulations nor it is a competing offer in terms of Regulation 20 of the Takeover Regulations. This Offer is not pursuant to any global acquisition resulting in an indirect acquisition of equity shares of the Target Company. Also, there is no differential pricing in this Offer as all the Equity Shares of the Target Company are fully paid-up.
- 4. The Offer (assuming full acceptance to the Offer Size) will result in the minimum public shareholding (MPS) to fall below 25% of Equity & Voting Capital of the Target Company in terms of Regulation 38 of the Listing Regulations read with Rule 19A (1) of the Securities Contracts (Regulations) Rules, 1957 ("SCRR"). If the MPS falls below 25% of the Equity & Voting Capital, the Acquirer will comply with the provisions of Regulation 7(4) of the Takeover Regulations to maintain the MPS in accordance with the SCRR and the Listing Regulations.
- 5. The Offer is subject to the receipt of the statutory and other approvals as mentioned in Section VI of this DPS. In terms of Regulation 23(1)(a) of the Takeover Regulations, if the statutory approvals are not received, the Offer will stand withdrawn
- 6. To the extent required and to optimize the value of all the shareholders, the Acquirer may subject to applicable shareholders' consent, enter into any compromise or arrangement, reconstruction restructuring, merger, amalgamation, rationalizing and/or streamlining of various operations, assets liabilities, investments, businesses or otherwise of the Target Company. Notwithstanding, the Board of Directors of the Target Company will take appropriate decisions in these matters in line with the requirements of the business and opportunities from time to time. The Acquirer intends to seek a reconstitution of the Board of Directors of the Target Company after successful completion of the Offer. However, no firm decision has been made in this regard by the Acquirer
- 7. In terms of Regulation 25(2) of the Takeover Regulations, the Acquirer does not currently have any intention to alienate, restructure, dispose of or otherwise encumber any assets of Target Company in the succeeding two years from the completion of this Offer, except in the ordinary course of business and other than as already agreed, disclosed and / or publicly announced by Target Company Notwithstanding anything contained herein and except with the prior approval of the shareholders of Target Company through a special resolution, passed by way of postal ballot, the Acquirer undertakes that he will not restructure, sell, lease, dispose of or otherwise encumber any substantial assets of Target Company other than in the ordinary course of business and other than as already agreed, disclosed and / or publicly announced by Target Company.
- 8. The Manager to the Offer, Navigant Corporate Advisors Limited, does not hold any equity shares in the Target Company as on the date of DPS. The Manager to the Offer further declares and undertakes that they will not deal on their own account in the equity shares of the Target Company during the Offer Period

## **BACKGROUND TO THE OFFER:**

- 1. This Offer is being made pursuant to the execution of an Agreement dated December 24, 2024 to purchase 21,00,000 equity shares constituting 70.00% of the fully paid up and voting equity share capital of the Target Company from Ashok Tulsyan HUF ("Seller-1"), Ashok Kumar Tulsyan ("Seller-2"), Bombay Mercantile & Leasing Company Limited ("Seller-3") and SAAS Commerce LLP ("Seller-4") (Seller-1, Seller-2, Seller-3 and Seller-4 hereinafter collectively referred to as the "Sellers") at a consideration of Rs. 90/- per Equity Share. ("SPA") 2. This Open Offer is a "Mandatory Offer" under the Regulation 3(1) and 4 of the Takeover Regulations
- being made by the Acquirer for acquisition of 25.00% of the present issued, subscribed and paid -up capital of Target Company. After the completion of this open offer and pursuant to acquisition of shares under Share Purchase Agreement, the Acquirer shall become largest equity shareholder and by virtue of this it shall be in a position to exercise effective control over management and affairs of the company. 3. The Acquirer intend to control over the Target Company & make changes in the Board of Directors of the
- Target Company subsequent to the completion of this Open Offer in accordance hereof
- 4. The Acquirer propose to continue existing business of the Target Company and may diversify its business activities in future with prior approval of Shareholders. The main purpose of this acquisition is to acquire complete management control of the Target Company.

# III. SHAREHOLDING AND ACQUISITION DETAILS:

The Current and proposed shareholding of the Acquirer in Target Company and the details of his

r.   Particulars	No. of shares	%
0.		
) Shareholding as on PA date i.e., December 24, 2024	Nil	Nil
i) Shares agreed to be acquired under SPA	21,00,000	70.00%
ii) Shares acquired between the PA date and the DPS date	Nil	Nil
v) Shares to be acquired in the Open Offer (assuming full acceptances)	7,50,000	25.00%
Post Offer shareholding [assuming full acceptance] (As on 10th working day		
after closing of tendering period)	28,50,000	95.00%

- 1. The Equity Shares of the Target Company are listed on BSE Limited, Mumbai (BSE). The shares are placed under Group "X" having a Scrip Code of "512589" & Scrip Id: "SITAENT" on the BSE.
- 2. The equity shares of the Target Company are frequently traded within the meaning of explanation provided in Regulation 2(j) of the SEBI (SAST) Regulations on BSE

The annualized trading turnover of the equity shares of the Target Company on BSE during Twelve calendar months prior to the month of PA date (December, 2023 – November, 2024) is as given below:

Name of the Stock Exchange	Total number of equity shares traded during the preceding 12 months prior to the month of PA	Total Number Equity Shares listed	Annualized Trading Turnover (as % of total Listed Equity Shares)
BSE	11,24,525	30,00,000	37.48%

# Source: www.bseindia.com

3. The Offer Price of Rs 90.00/- (Rupee Ninety Only) is justified in terms of Regulation 8 (2) of the SEBI (SAST) Regulations on the basis of the following

SR. No.	PARTICULARS	PRICE (IN RS. PER	SHARE)		
(a)	Highest of Negotiated price per Equity Share of SPA	90.00			
(b)	The volume- weighted average price paid or payable for acquisitions by the Acquirer / PACs during 52 weeks immediately preceding the date of PA.	N.A.			
(c)	Highest price paid or payable for acquisitions by the Acquirer / PACs during 26 weeks immediately preceding the date of PA.	N.A.			
(d)	the volume-weighted average market price of shares for a period of sixty trading days immediately preceding the date of the public announcement as traded on the stock exchange where the maximum volume of trading in the shares of the target company are recorded during such period.  (in case of frequently traded shares only)	83.20			
(e)	Other Financial Parameters as at:	30.09.2024	31.03.2024		
	Return on Net worth (%)	8.42%	19.61%		
	Book Value per share	52.26	47.86		
	Earnings per share	4.40	9.39		
4. Th	4. There has been no corporate action requiring the price parameters to be adjusted.				

- 5. In the event of any further acquisition of Equity Shares of the Target Company by Acquirer during the offe period, whether by subscription or purchase, at a price higher than offer price, then offer price will be  $|\mathbf{x}|$ . revised upwards to be equal to or more than the highest price paid for such acquisition in terms of Regulation 8 (8) of the SEBI (SAST) Regulations. However, it shall not be acquiring any equity shares of Target Company after the third working day prior to commencement of tendering period and until the expiry
- 6. If the Acquirer acquire any Equity Shares of the Target Company during the period of twenty-six weeks after the closure of Tendering Period at a price higher than the Offer Price, then the Acquirer shall pay the difference between the highest acquisition price and the Offer Price, to all shareholders whose Equity Shares have been accepted in this Offer within sixty days from the date of such acquisition. However, no such difference shall be paid in the event that such acquisition is made under another open offer under the Takeover Regulations, or pursuant to SEBI (Delisting of Equity Shares) Regulations, 2021 or open market purchases made in the ordinary course on the stock exchange, not being negotiated acquisition of Equity Shares of the Target Company in any form
- 7. As on date of this DPS, there is no revision in the Offer Price or Offer Size. In case of any revision in the Offer Price or Offer Size, the Acquirer will comply with all the provisions of the Regulation 18(5) of the Takeover Regulations which are required to be fulfilled for the said revision in the Offer Price or Offer Size
- 8. If there is any revision in the Offer Price on account of future purchases / competing offers, it will be done only upto one working day prior to the date of commencement of the Tendering Period in accordance with Regulation 18(4) of the Takeover Regulations and would be notified to the shareholders by way of another public announcement in the same newspapers where the DPS has appeared. FINANCIAL ARRANGEMENTS:

price of Rs. 90.00/- (Rupees Ninety Only) per Equity Share.

1. Assuming full acceptance under the offer, the maximum consideration payable by the Acquirer under the

offer would be Rs. 6,75,00,000/- (Rupees Six Crores Seventy Five Lacs Only) ("maximum consideration")

i.e. consideration payable for acquisition of up to 7,50,000 equity shares of the target Company at offer

- being borrowed from any bank or financial institution for the purpose of this Open Offer by the Acquirer. 3. The Acquirer, the Manager to the Offer and Axis Bank Limited, a banking corporation incorporated under
- the laws of India, have entered into an escrow agreement for the purpose of the Offer (the "Escrow Agreement") in accordance with regulation 17 of the SEBI (SAST) Regulations, 2011. Pursuant to the Escrow Agreement, the Acquirer on December 26, 2024 have deposited cash of an amount of Rs. 169.00 Lacs in an escrow account opened with Axis Bank Limited, which is in excess of 25% of the Offer Consideration
- 4. The Acquirer has duly empowered Navigant Corporate Advisors Limited, the Manager to the Open Offer, to realize the value of the Escrow Account in terms of the SEBI (SAST) Regulations, 2011.
- 5. CA Aksay Parmar (Membership No. 174391), Proprietor of A. V. Parmar & Associates, Chartered Accountants, (Firm Registration Number 143428W) has certified that the Acquirer has sufficient resources to make the fund requirement for fulfilling all the obligations under the Offer
- 6. Based on the above and in the light of the escrow arrangement, the Manager to the Open Offer is satisfied that the firm arrangements have been put in place by the Acquirer to fulfill their obligations through verifiable means in relation to the Offer in accordance with the SEBI (SAST) Regulations, 2011.

## VI. STATUTORY AND OTHER APPROVALS REQUIRED FOR THE OFFER:

- 1. To the best of knowledge and belief of the Acquirer, as of the date of this DPS, except below mentioned approval, there are no other statutory approvals required for this Offer. However, if any statutory approval that become applicable prior to completion of this Offer, this Offer would be subject to the receipt of such other statutory approvals that may become applicable at a later date.
- Company -Non-Systemically Important Non-Deposit taking Company (Reserve Bank) Directions, 2016]. (Target Company has not yet made the said application with RBI and same will be filed in due course of 2. Non-resident equity shareholders who wish to tender their equity shares in the Target Company in this Offer will be required to submit all the applicable Reserve Bank of India (hereinafter referred to as "RBI" approvals that they would have obtained for acquiring, the equity shares of the Target Company. In the

Approval of Reserve Bank of India in terms of Paragraph 59 of Master Direction

DNBR.PD.007/03.10.119/2016-17, September 01, 2016 [Master Direction -Non-Banking Financial

event such RBI approvals are not submitted, the Acquirer reserves the sole right to reject the equity shares tendered in the Offer. 3. The Acquirer, in terms of regulation 23 of the SEBI (SAST) Regulations, will have a right not to proceed with the Offer in the event the statutory approvals indicated above are refused. In the event of withdrawal, a PA

will be made within 2 working days of such withdrawal, in the same newspapers in which this DPS has

- 4. In case of delay in receipt of any statutory approval, the SEBI may, if satisfied that delayed receipt of the requisite approvals was not due to any willful default or neglect of the Acquirer or failure of the Acquirer to diligently pursue the application for the approval, grant extension of time for the purpose, subject to the Acquirer agreeing to pay interest to the shareholders as directed by the SEBI, in terms of regulation 18(11) of the SEBI (SAST) Regulations. Further, if delay occurs on account of willful default by the Acquirer in obtaining the requisite approvals, regulation 17(9) of the SEBI (SAST) Regulations will also become applicable and the amount lying in the Escrow Account shall become liable to forfeiture
- 5. No approval is required from any bank or financial institutions for this Offer

## VII. TENTATIVE SCHEDULE OF THE ACTIVITIES PERTAINING TO THE OFFER:

appeared.

Activity	Date	Day
Public Announcement	24.12.2024	Tuesday
Publication of Detailed Public Statement in newspapers	01.01.2025	Wednesday
Submission of Detailed Public Statement to BSE, Target Company & SEBI	01.01.2025	Wednesday
Last date of filing draft letter of offer with SEBI	08.01.2025	Wednesday
Last date for a Competing offer	22.01.2025	Wednesday
Receipt of comments from SEBI on draft letter of offer	29.01.2025	Wednesday
Identified date*	31.01.2025	Friday
Date by which letter of offer be dispatched to the shareholders	07.02.2025	Friday
Last date for revising the Offer Price	12.02.2025	Wednesday
Comments from Committee of Independent Directors of Target Company	12.02.2025	Wednesday
Advertisement of Schedule of activities for open offer, status of statutory		
and other approvals in newspapers and sending to SEBI, Stock Exchange		
and Target Company	13.02.2025	Thursday
Date of Opening of the Offer	14.02.2025	Friday
Date of Closure of the Offer	03.03.2025	Monday
Post Offer Advertisement	10.03.2025	Monday
Payment of consideration for the acquired shares	18.03.2025	Tuesday
Final report from Merchant Banker	25.03.2025	Tuesday
*Identified Date is only for the purpose of determining the pames of the charehold	dore ac on cuch o	data to whom th

\*Identified Date is only for the purpose of determining the names of the shareholders as on such date to whom the Letter of Offer would be sent. All owners (registered or unregistered) of equity shares of the Target Company (except the Acquirer, Sellers and Promoter and Promoter Group) are eligible to participate in the Offer any time before the closure of the Offer

## VIII. PROCEDURE FOR TENDERING THE SHARES IN CASE OF NON RECEIPT OF LETTER OF OFFER: 1. All owners of Equity Shares (except the Acquirer, Sellers and Promoters and Promoter Group) whether holding

- Equity Shares in dematerialized form or physical form, registered or unregistered, are eligible to participate in the Offer any time before closure of the tendering period. 2. There shall be no discrimination in the acceptance of locked-in and non-locked-in shares in the Offer. The residual lock-in period shall continue in the hands of the Acquirer. The shares to be acquired under the Offer
- must be free from all liens, charges and encumbrances and will be acquired together with the rights attached 3. Persons who have acquired the Equity Shares of the Target Company but whose names do not appear in the register of members of the Target Company on the Identified Date or unregistered owners or those who have
- acquired the Equity Shares of the Target Company after the Identified Date or those who have not received the Letter of Offer, may also participate in this Offer 4. The Open Offer will be implemented by the Acquirer through the Stock Exchange Mechanism made available
- by the Stock Exchange in the form of a separate window ("Acquisition Window") as provided under the SEBI (SAST) Regulations and SEBI Circular CIR/CFD/POLICYCELL/1/2015 dated 13th April, 2015 issued by SEBI and as amended by SEBI Circular CFD/DCR/2/CIR/P/2016/131 dated December 09, 2016 and as per further amendment vide SEBI Circular SEBI/HO/CFD/DCR-III/ CIR/P/2021/615 dated 13th August, 2021 and SEBI's Master Circular dated February 16, 2023, bearing reference number SEBI/HO/CFD/PoD1/P/CIR/2023/3 ("Master Circular")
- $5. \ \ BSE\ Limited\ shall\ be\ the\ designated\ Stock\ Exchange\ for\ the\ purpose\ of\ tendering\ shares\ in\ the\ Open\ Offer.$ 6. The Acquirer has appointed Allwin Securities Limited, Stock Broker for the open offer through whom the
- purchases and settlement of the Offer Shares tendered under the Open Offer shall be made. The contact details of the buying broker are as mentioned below:

B-205/206 Ramii House 30 Jambulwadi Kalhadevi Road Mumbai-400 002 Tel: +91-22-4344 6444/11

E-mail: allwinsec@gmail.com

Website: www.allwinsecurities.com SEBI Registration No.: INZ000239635

7. All the shareholders who desire to tender their equity shares under the Open Offer will have to intimate their respective stock brokers ("Selling Brokers") within the normal trading hours of the Secondary Market, during

- the Tendering period. 8. A separate Acquisition Window will be provided by the stock exchange to facilitate placing of sell orders. All the shareholders who desire to tender their equity shares under the Open Offer will have to intimate their respective stock brokers ("Selling Brokers") within the normal trading hours of the Secondary Market, during the
- Tendering period. The Selling broker can enter orders for dematerialized as well as physical Equity shares. 9. The Letter of Offer along with a form of acceptance cum acknowledgement would also be available at the SEBI website, www.sebi.gov.in, and shareholders can also apply by downloading such forms from the said
- 10. No indemnity is needed from unregistered shareholders.

# THE DETAILED PROCEDURE FOR TENDERING THE SHARES IN THE OFFER WILL BE AVAILABLE IN THE

- 1. The Acquirer and the Target Company have not been prohibited by SEBI from dealing in the securities under
  - directions issued pursuant to Section 11B or under any other regulations made under the SEBI Act. 2. The Acquirer has appointed Navigant Corporate Advisors Limited as Manager to the Offer pursuant to
  - regulation 12 of the SEBI (SAST) Regulations. 3. The Acquirer has appointed Link Intime India Private Limited as Registrar to the Offer having office at C 101, 1s Floor, 247 Park, L B S Marg, Vikhroli West, Mumbai – 400 083, Maharashtra, India. Tel No.: +91-
  - 8108114949, Fax No.: +91-22-49186060; Website: <u>www.linkintime.co.in</u>; E-mail Id: sitaenterprises.offer@linkintime.co.in; Contact Person: Ms. Pradnya Karanjekar.
  - 4. This Detailed Pubic Statement would also be available at SEBI's website www.sebi.gov.in. 5. This Detailed Pubic Statement is being issued on behalf of the Acquirer by the Manager to the Offer i.e., M/s
  - Navigant Corporate Advisors Limited 6. The Acquirer accepts the full responsibility for the information contained in PA and DPS and also for the obligations of the Acquirer as laid down in the SEBI (SAST) Regulations, 2011 and subsequent amendments

### made thereof ISSUED BY MANAGER TO THE OFFER FOR AND ON BEHALF OF THE ACQUIRER NAVIGANT CORPORATE ADVISORS LIMITED



804, Meadows, Sahar Plaza Complex, J B Nagar, Andheri Kurla Road, Andheri (East), Mumbai - 400 059.

Tel No. +91-22-4120 4837 / 4973 5078 Email id: navigant@navigantcorp.com

Website: www.navigantcorp.com SEBI Registration No: INM000012243 Contact person: Mr. Sarthak Vijlani

Place: Mumbai Date: December 31, 2024